

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
VIRTUAL BUSINESS SOLUTION PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>Virtual Business Solution Private Limited</b>
2. Date of incorporation of corporate debtor	30/08/2012
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi-11
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2012PTC241315
5. Address of the registered office and principal office (if any) of corporate debtor	5/6 S/F West Patel Nagar, West Delhi, India, 110008
6. Insolvency commencement date in respect of corporate debtor	25.06.2021 (Refer notes below table) The Hon'ble NCLT Principal Bench vide its order dated 09.06.2026 in IA-2617/2026 excluded the period from 26.06.2021 to 09.06.2026 from the CIRP Period.
7. Estimated date of closure of insolvency resolution process	06.12.2026 (Calculated from 09.06.2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vinay Kumar Singhal IBBI/IPA-002/IP-N00624/2018-2019/11880
9. Address and e-mail of the interim resolution professional, as registered with the Board	411, 4th Floor, Essel House, Asaf Ali Road, New Delhi-110002. Email Id: vinaysinghal.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	411, 4th Floor, Essel House, Asaf Ali Road, New Delhi-110002 Email Id: ip.virtual@gmail.com
11. Last date for submission of claims	23.06.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and b) Details of authorized representatives are available at:	(a) Relevant forms are available at: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi (hereinafter referred as "NCLT") ordered the commencement of a corporate insolvency resolution process of the Virtual Business Solution Private Limited on 25.06.2021 in C.P. No. IB- 26 (PB)/2021 in the matter of Mr. Vinod Kumar Chauhan (Proprietor of Saroj Construction Co.) Versus M/s. Virtual Business Solution Private Limited. Thereafter, Mr. Vinod Kumar Chauhan (Proprietor of Saroj Construction Co.) and M/s. Virtual Business Solution Private Limited had settled the matter pursuant to which C.P. No. IB- 26 (PB)/2021 was withdrawn vide order dated 08.12.2021 in I.A. No. 4481/2021.

In view of the settlement terms between Mr. Vinod Kumar Chauhan (Proprietor of Saroj Construction Co.) and M/s. Virtual Business Solution Private Limited, had failed during the course of settlement period, the Hon'ble NCLT Principal Bench vide its order dated 17.03.2026 in RA-107/2025 restored the C.P (IB) No. 26 (PB)/2021 to its original position.

Further, the Hon'ble NCLT Principal Bench vide its order dated 09.06.2026 in IA-2617/2026 excluded the period from 26.06.2021 to 09.06.2026 from the CIRP Period.

**The creditors of Virtual Business Solution Private Limited, are hereby called upon to submit their claims as on 09.06.2026 with proof on or before 23.06.2026 to the resolution professional at the address mentioned against entry No. 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: 12.06.2026**

**Place: New Delhi**

**Sd/-**

**Vinay Kumar Singhal  
Resolution Professional**

**Virtual Business Solution Private Limited (Under CIRP)**

Reg. No.: IBBI/IPA-002/IP-N00624/2018-2019/11880

AFA Valid upto: 31-Dec-26



Regional Stressed Asset Recovery Branch (South Delhi),  
Bank of Baroda Building, 1st Floor, 16, Sansad Marg, New Delhi -110001  
Mobile No: 7568716083 Email: sardel@bankofbaroda.bank.in web: www.bankofbaroda.bank.in

[Appendix - II-A] [See proviso to rule 6 (2)]  
Sale notice for sale of Movable Properties

E-Auction Sale Notice for Sale of movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002  
Read with proviso to Rule 6 (2) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable property hypothecated to Bank of Baroda, the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor on 08.06.2026, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of below mentioned account(s). The details of Borrower(s)/Guarantor(s)/Secured Assets/Dues/Reserve Price/Auction date & Time, EMD and Bid Increase Amount are mentioned below:

Lot No.	Name & address of Borrower/s / Guarantor/s	Vehicle Make & Model RTO Regd	Total Contractual Dues as on 07.06.2026	Date of e-Auction/ Start Time to End Time.	Reserve Price/ Earnest Money Deposit (EMD) Amount/ Bid Increase Amount
1	<b>1. Mr. Rahul Shah s/o Girish Shah (Borrower)</b> Address 1. A-337, 3RD Floor, Defence Colony New Delhi 110024 Address 2. A-28, 3RD Floor, South Extension Part - 2 New Delhi 110049 <b>2. Mr. Gagandeep Bharal (Guarantor)</b> At: F-36, Ground Floor, Kailash Colony Metro, East of Kailash, Srinivaspuri Delhi 110065	Registration no - DL8CAC4713 Chassis no - WBA5A32046D792736 Engine no - A4261410 Make name - BMW India Pvt. Ltd. Model Name - BMW 520i Registration date - 08.09.2016 Colour - Black Sapphire M	O/s Rs.42,83,924.80 + Unapplied Interest-27,35,537.52 + Unserviced Interest-10,90,552.62 + Compounding Interest - Rs.20,51,653.00. Total Contractual Dues: 1,01,61,667.94 (Rupees One Crore One Lakh Sixty-One Thousand Six Hundred and Sixty-Seven rupees and ninety-four paise) + plus unapplied interest and other charges w.e.f. 08.06.2026	<b>20.07.2026</b> 1400 Hrs to 1600Hrs	<b>Reserve Price 12,75,000/-</b>  <b>EMD Amount: - 1,27,500/-</b>  <b>Bid Increase Amount: -20,000/-</b>

**Status of Possession: (Physical)**  
Vehicle Inspection Date & Time:  
17.07.2026 during 1400 Hrs to 1600 Hrs with prior appointment from Authorised Officer mobile No: 7568716083

For detailed terms and conditions of the sale, please refer to the link provided in Bank of Baroda the Secured Creditor's website i.e. <https://www.bankofbaroda.bank.in/e-auction> service provider website <https://baanknet.in> and the intending participants of e-auction may download free of cost, copies of the Sale Notice, Terms & Conditions of e-auction, Help Manual on Operational part of e-Auction related to this e-Auction from <https://www.bankofbaroda.bank.in/e-auction> and <https://baanknet.in> and if any query/information may be contact Authorized officer Mr. Shiv Ram Ratan Thakur, Chief Manager/Branch Head, Bank of Baroda, Regional Office Stressed Asset Recovery Branch (South Delhi), Bank of Baroda Building, 1st Floor, 16, Sansad Marg, New Delhi -110001  
Mobile No: 7568716083 Email: SARDEL@bankofbaroda.com. Encumbrance if any: Not Known to Bank

Statutory Notice under SARFAESI Act, 2002

The Borrower/Guarantor/Mortgagor are hereby given notice to pay the sum mentioned as above before the date of auction, failing which the asset will be auctioned and balance if any will be recovered with interest and cost from then by legal avenues.

Date: 11.06.2026, Place: New Delhi

Authorised Officer (Bank of Baroda)

**THE BUSINESS DAILY**  
FINANCIAL EXPRESS  
Read to Lead  
**FOR DAILY BUSINESS**



RELEVANT PARTICULARS	
1. Name of corporate debtor	Virtual Business Solution Private Limited
2. Date of incorporation of corporate debtor	30/06/2012
3. Authority under which corporate debtor is incorporated / registered	RDC Delhi-II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2012PTC241315
5. Address of the registered office and principal office (if any) of corporate debtor	5/6 S/F West Patel Nagar, West Delhi, India, 110008
6. Insolvency commencement date in respect of corporate debtor	25.06.2021 (Refer notes below table) The Hon'ble NCLT Principal Bench vide its order dated 09.06.2026 in IA-2617/2026 excluded the period from 26.06.2021 to 09.06.2026 from the CIRP Period.
7. Estimated date of closure of insolvency resolution process	06.12.2026 (Calculated from 09.06.2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vinay Kumar Singhal IBBI/IFA-002/IP-NO0624/2018-2019/11880
9. Address and e-mail of the interim resolution professional, as registered with the Board	411, 4th Floor, Essel House, Asaf Ali Road, New Delhi-110002. Email id: vinaysinghalip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	411, 4th Floor, Essel House, Asaf Ali Road, New Delhi-110002. Email id: ip.vinayk@gmail.com
11. Last date for submission of claims	23.06.2026
12. Classes of creditors, if any, under clause (b) of subsection (8A) of section 21, as notified by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: <a href="https://ibb.gov.in/en/home/downloads">https://ibb.gov.in/en/home/downloads</a> (b) N/A

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi (hereinafter referred as "NCLT") ordered the commencement of a corporate insolvency resolution process of the Virtual Business Solution Private Limited on 25.06.2021 in C.P. No. IB-26 (PB)/2021 in the matter of Mr. Vinod Kumar Chauhan (Proprietor of Saroj Construction Co.) Versus M/s. Virtual Business Solution Private Limited. Thereafter, Mr. Vinod Kumar Chauhan (Proprietor of Saroj Construction Co.) and M/s. Virtual Business Solution Private Limited had settled the matter pursuant to which C.P. No. IB-26 (PB)/2021 was withdrawn vide order dated 08.12.2021 in I.A. No. 4481/2021.

In view of the settlement terms between Mr. Vinod Kumar Chauhan (Proprietor of Saroj Construction Co.) and M/s. Virtual Business Solution Private Limited, had failed during the course of settlement period, the Hon'ble NCLT Principal Bench vide its order dated 17.03.2026 in RA-107/2025 restored the C.P. (IB) No. 26 (PB)/2021 to its original position.

Further, the Hon'ble NCLT Principal Bench vide its order dated 09.06.2026 in IA-2617/2026 excluded the period from 26.06.2021 to 09.06.2026 from the CIRP Period.

The creditors of Virtual Business Solution Private Limited, are hereby called upon to submit their claims as on 09.06.2026 with proof on or before 23.06.2026 to the resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.06.2026  
Place: New Delhi

Sd/-  
Vinay Kumar Singhal  
Resolution Professional  
Virtual Business Solution Private Limited (Under CIRP)  
Reg. No.: IBBI/IFA-002/IP-NO0624/2018-2019/11880  
AFA Valid upto: 31-Dec-26

FORM NO. 1  
**DEBTS RECOVERY TRIBUNAL LUCKNOW**  
600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007  
(Ares of Jurisdiction-Part of Uttar Pradesh)  
NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF THE RECOVERY OF DEBT DUE TO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993.  
DRC No. 1280 of 2018  
PUNJAB NATIONAL BANK Versus ...Certificate Holder  
Shri Sunil Kumar & Ors. ....Certificate Debtors

1. Shri Sunil Kumar S/o Shri Dewan Chand R/o House No. 193-B, Turab Nagar, Ghaziabad.  
2. Smt. Alka Rani W/o Shri Sunil Kumar R/o House No. 193-B, Turab Nagar, Ghaziabad.  
3. Shri Manish Jain S/o Shri Prem Chand Jain R/o House No. II-B-161 Nehru Nagar, Ghaziabad.

(I) Whereas the Presiding Officer, Debts Recovery Tribunal, Lucknow has drawn up a decree in O.A. No. 776 of 2017 Certificate No. 1280 of 2018 dated 28/07/2018 for RS. 62,06,556.41 (RUPEES SIXTY TWO LACS SIX THOUSAND FIVE HUNDRED FIFTY SIX & PAISA FORTY ONE) together with pendente lite and future interest @12.00% per annum from the date of filing of the Original Application i.e. 04/09/2017 till the loan is fully liquidated and cost succeeds.

(II) You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993.

(III) You are hereby ordered to declare on Affidavit the particulars of asset on or before 31.07.2026 at 10:30 am.

(IV) You are hereby ordered to appear before the undersigned on 31.07.2026 at 10:30 A.M.

(V) In addition to the sum aforesaid you will also be liable to pay the following costs.

Details of cost:  
1. Amount of Application fees : Rs. 65,000/-  
2. Advocate fees : NIL  
3. Publication Charges : NIL  
4. Miscellaneous Expenses : NIL  
5. Clerical : NIL

Given under my hand and seal at Lucknow this 16th day of March, 2026.  
Recovery Officer-II, Debts Recovery Tribunal, Lucknow

FORM NO. 1  
**DEBTS RECOVERY TRIBUNAL LUCKNOW**  
600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007  
(Ares of Jurisdiction-Part of Uttar Pradesh)  
NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF RDBB & FI ACT, 1993.  
DRC No. 204/2024  
PUNJAB NATIONAL BANK Versus Shri Alok kumar Singhal & Ors.

To:  
J.D.No.1 Shri Alok Kumar Singhal S/o. Shri Ashok Singhal R/o. 295, B-74-75, Cocomarti Krishna Enclave, West Modal Town, Ghanta Ghar, Ghaziabad.  
J.D.No.2 M/s Idea Builders Private Limited, Corporate Office, A1 D-248, Street No. 10, Laxmi Nagar, Delhi. 2nd Add.-: Site Office Red Apple Residency Kharsa No. 988, Raj Nagar Extension, Ghaziabad.  
J.D.No.3 M/s Manju J. Homes India Limited, through Director Akash Jain R/O C-294 Vivek Vihar, Delhi. 2nd Add.-: C-10 Ramrasta, Ghaziabad-201001 U.P.

This is to notify that a sum of Rs. 36,15,982.00 (Rupees Thirty Six Lacs Fifteen Thousand Nine Hundred Eighty Two only) with pendente lite and future interest @9.00% per annum with monthly rest from the date of filing of this Original Application i.e. 31.08.2019 till aforesaid loan is fully liquidated jointly and severally with its costs succeeds in its realization has become due from you as per the certificate bearing No. 274/2024/LKO dated 08.09.2023 in O.A. No. 1328/2019, passed against you by DRT, Lucknow.

1. You are hereby directed to pay the sum within 15 days of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

2. You are hereby ordered to declare an Affidavit in particulars of assets on or before 14/09/2026

3. You are hereby ordered to appear before the undersigned on 14/09/2026 at 11:00 A.M.

4. In addition to the sum aforesaid you will also be liable to pay:

Details of cost:  
Application Fee : Rs. 39,000/-  
Advocate Fee : Rs. 15,000/-  
Publication Charges : Rs. 10,000/-  
Misc. Charges : Rs. 3,000/-  
Clerical Charges : Rs. 1500/-

Given under my hand and Seal on this 07/05/2026  
Recovery Officer-II, Debts Recovery Tribunal, Lucknow

**VASTU HOUSING FINANCE CORPORATION LTD**  
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited, the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://sarfaesi.auctiontng.net>

S/N	Account No. and Name of borrower, co-borrower, Mortgagors	Date & Amount as per Demand Notice Us 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	LP000000061194 LP0000000196174 Daya Ram Sahu (Borrower), Suman Sahu (Co Borrower)	Demand Notice Date 01/Sep/25 & Rs.1307024 & Rs.703906 as on 11/Aug/25 + Interest Cost etc. & 20/May/2026	Plot on part of khasra no. 1631, situated at Amausi, Ward-Sarojani Nagar, Tehsil-Sarajani Nagar District-Lucknow North - Land of Ram Naresh Singh, South - Rasta 12 ft wide, East - Plot of Shashi Yadav Sharma, West-Land of Shiv Baksh Singh	Rs.1550000/- Rs.155000/-	27/06/2026 Timings 10:00 AM to 12:00 PM, 26/06/2026 up to 5:00 PM, 18/06/2026

1. All Interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontng.net>. For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontng); Address : Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad - 380 006 Gujrat (India). Contact Person : Mr. Ram Sharma Contact number: 8000022329/9265562818/9265562821/079-6813 6842/6869. email id: ramprasad@auctiontng.net, support@auctiontng.net

2. For further details on terms and conditions please visit <https://sarfaesi.auctiontng.net> to take part in e-auction.

3. For more details about the property kindly contact to Authorized officer: Raman Joshi/Sorabh Pahwa Contact no.7838293620/9216986668

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Date : 12.06.2026  
Place : Lucknow  
Authorised officer  
Vastu Housing Finance Corporation Ltd

**APM TERMINALS**  
Lifting Global Trade  
**Gujarat Pipavav Port Limited**  
Regd. Office: Pipavav Port, At Post Rampara-2 via Rajula, Dist. Amreli Gujarat 365 560  
CIN: L63010GJ1992PLC018106  
Website: [www.pipavav.com](http://www.pipavav.com), Email: [investorrelationinppv@apmterminals.com](mailto:investorrelationinppv@apmterminals.com)

**NOTICE**

**TRANSFER OF EQUITY SHARES OF THE COMPANY AND UNCLAIMED DIVIDEND TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)**

Shareholders are hereby informed that pursuant to provisions of Sections 124 and 125 of the Companies Act, 2013, read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), the final dividend declared for the financial year 2018-19 which shall remain unclaimed or unpaid for a period of seven years, and also the shares in respect of which the dividends are unclaimed/unpaid for seven consecutive years (starting from the dividend for the financial year 2018-19 or more), will be transferred to the IEPF by October 6, 2026 as per the procedure set out in the Rules.

However, no such shares shall be transferred to the IEPF to the knowledge of the Company there is specific order of Court/Tribunal/statutory authority restraining any transfer of such shares or payment of dividend or where the shares are hypothecated/pledged under the Depositories Act, 1996. In compliance with the Rules, the Company has informed about the share transfer as above individually to the shareholders/investors whose share/s are liable to be transferred to IEPF ("Concerned Shareholders"). The shareholders/investors may refer the prescribed details in this relation on Company's website <https://www.apmterminals.com/en/pipavav/investors/unclaimed-dividend>

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to Demat Account of the IEPF Authority, may note that the Company would be issuing new share certificates in lieu of the original share certificates held by them and upon issue of such new share certificates the Company shall inform the depository by way of corporate action to convert the share certificates into Demat form and transfer in favour of IEPF. The original share certificates registered in the name of the original shareholder shall stand automatically cancelled and be deemed non-negotiable.

For the shares held in dematerialized form, the Company shall inform the depository by way of corporate action for transfer of those shares to IEPF.

Shareholders are requested to claim their final dividend amount for the financial year 2018-19 and thereafter, before the unclaimed amounts are transferred to IEPF.

The Concerned Shareholders are requested to claim their dividends on or before September 7, 2026, failing which the Company shall transfer their shares and the final dividend for the financial year 2018-19 to IEPF by October 6, 2026.

Please note that no claim shall lie against the Company in respect of the unclaimed dividends and the shares transferred to IEPF. The shareholders/investors can claim the dividend and shares transferred to IEPF from the IEPF authorities by following the procedure prescribed in the Rules.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Transfer Agents KFin Technologies Limited Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad 500 032 e-mail: [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com) or the Company's contact details mentioned herein above.

For GUJARAT PIPAVAV PORT LIMITED  
Place: Mumbai  
Date: 8th June 2026  
Manish Agnihotri  
Company Secretary

**JAIPUR DEVELOPMENT AUTHORITY**  
Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004  
JDA/IT(1288412)/ITCore-FMS/2022/D-669 Date: 10.06.2026

**NOTICE INVITING BID**  
NIB No.: JDA-IT-04-2026-27

Online Bids are invited up to 3:00 PM of 03.07.2026 for "Supply of Network Switches". The last date for Applying Bid and making online payment on JDA portal is up to 5:00 PM of 02.07.2026. The estimated cost of NIB is Rs. 375.00 Lakh. Details may be seen in the Bidding Document at our office or the State Public Procurement Portal website [www.sppp.rajasthan.gov.in](http://www.sppp.rajasthan.gov.in), [www.eproc.rajasthan.gov.in](http://www.eproc.rajasthan.gov.in) and [www.jda.rajasthan.gov.in/jda](http://www.jda.rajasthan.gov.in/jda)

UBN No.: JDA2627GLOB00129

To participate in the bid, bidder must:

A. Participate in Tender & Deposit Payment on 'Online Tender Participation Portal of JDA at <https://jda.rajasthan.gov.in/jda> or by Single-Sign-On at <https://sso.rajasthan.gov.in>

B. Submit e-Bid on 'e-Procurement Portal' of GOR at [www.eproc.rajasthan.gov.in](http://www.eproc.rajasthan.gov.in) System Analyst IT Cell, JDA  
Raj.Samwadi/C/26/4641

**ARVIND SMARTSPACES LIMITED**  
[CIN - L45201GJ2008PLC055771]  
Regd. Office: 24, Government Servant's Society, Near Municipal Market, Off. C.G. Road, Navrangpura, Ahmedabad-380009.  
Contact: 079 6826 7000 Website: [www.arvindsmartspaces.com](http://www.arvindsmartspaces.com) Email: [investor@arvindinfra.com](mailto:investor@arvindinfra.com)

**PUBLIC NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND AND/OR EQUITY SHARES ("SHARES") OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF).**

Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Auditing, Transfer and Refund) Rules, 2016 ("the Rules"), the final dividend declared for the financial year 2018-19, which remained unclaimed for a period of seven years will be credited to the Investor Education and Protection Fund (IEPF). The corresponding shares on which dividend was unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance to the Rules, the Company has sent separate communication individually to the concerned shareholders at their registered address, advising them to claim the dividends and the details of such shares are also made available on the Company's website [www.arvindsmartspaces.com](http://www.arvindsmartspaces.com).

Those shareholders holding shares in physical form and whose share are liable to be transferred to the IEPF, may note that the Company would be issuing new share certificate(s) in lieu of original share certificate(s) held by them for the purpose of dematerialization and transfer of such shares to IEPF as per the Rules and upon such issue, the original share certificate(s) which stands registered in their name will stand automatically cancelled and be deemed non-negotiable. The shareholders may further note that the details made available by the Company on its website, should be regarded as and shall be deemed adequate notice in respect of issue of new share certificate(s) by the Company for the purpose of transfer of shares to IEPF.

Those shareholders holding shares in dematerialized form, the Company shall inform the depository by way of corporate action, where shareholders have their demat accounts for transfer in favour of IEPF.

Please note that due date for claiming the dividend for the year 2018-19 is 9th September, 2026. All such shareholders are requested to make an application to the Company/the Company's Registrar and Share Transfer Agents, MUGF Intime India Private Limited ("RTA") by 9th September, 2026 with a request for claiming dividend for the year 2018-19 and onwards to enable processing of claims before the due date.

In case the Company does not receive any communication from the such shareholders on or before 9th September, 2026, the Company with a view to complying with the requirements of the Rules, shall transfer the corresponding shares on which dividend is unclaimed for seven consecutive years and be transferred without any further notice.

Please note that after 9th September, 2026, no claim shall lie against the Company in respect of unclaimed dividend and shares transferred to IEPF. Shareholders may claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Share Transfer Agents, MUGF Intime India Private Limited, 5th floor, 506 to 508, Amarnath Business Center - 1 (ABC-1), beside Gala Business Center, Nr. St. Xavier's College Corner, Off C. G. Road, Ellisbridge Ahmedabad - 380006, Tel No.: 079-26465179/86/87, e-mail: [ahmedabad@in.mpmf.com](mailto:ahmedabad@in.mpmf.com).

Place: Ahmedabad  
Date: 11th June, 2026  
For, Arvind SmartSpaces Limited  
Prakash Makwana  
Company Secretary

**VASTU HOUSING FINANCE CORPORATION LTD**  
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

**POSSESSION NOTICE**

Whereas, the undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S/N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Sarabjit Singh (Borrower), Manjit Kaur (Co Borrower) HL0000000085464	26/Mar/26 Rs.10,141,221/- as on 26/Mar/26	Property i.e. Property Plot/House area measuring 4.59 Compised in Khasat No. 525, Khatun No. 5 Marja, Mustil.No.17/16-17-24- 25/1 as per jamabandi for the year 2019-20, situated in the area of Village Chahlan No.140, Tehsil, Samrala Distt. Ludhiana-141121 Boundaries as follows: North - Rasta South - Digar Bhujia East - Rasta West - Pardeep kumar	Symbolic Possession Taken 08/06/2026
2	Gurpreet Singh Bhullar (Borrower), Jaswinder Kaur Bhullar (Co Borrower) HL0000000126632	17/Mar/26 Rs.1358553/- as on 14/Mar/26	Property i.e. Measuring 1 Kanal 1 Marfas Situated at Village Faride Wala Tehsil District Ferozepur = 21/320 Share of Land 16 Kanal 0 Marfas bearing Khasra No. 23/2 (8-0), 9(8-0) Khasat No. 2 Khatuani No. 4, Hadbat No. 16 as per Jamabandi for the year 2018-19 situated at Village Faride Wala Tehsil District Ferozepur-152021 Boundaries as follows: North - Rasta South - Bohar Singh East - Gajian Singh West - Satnam Singh	Symbolic Possession Taken 10/06/2026
3	Sat Pal (Borrower), Sunita (Co Borrower) HL0000000191940	15/Oct/25 Rs.1466889/- as on 15/Oct/25	Property i.e. Measuring 54 Sq. Yards Private Plot No. 5 in Khasra No.25/20min,old jamabandi khasra No. 25/20/15, 20/16min, Sahibzada Fatehsingh Nagar Tehsil And Distt. Amritsar PUNJAB-143001 Boundaries as follows: North - Others South - Gail at Baradiwal East - Plot West - Property of Vikram Singh	Physical Possession Taken 09/06/2026

Date : 12.06.2026  
Place : Ludhiana, Ferozepur, Amritsar  
Authorised officer  
Vastu Housing Finance Corporation Ltd

**Bank of India B.O.I.**  
B.R.I.A. BRANCH  
(Bulandshahr Road Industrial Area)  
**NOTICE OF BRANCH SHIFTING**  
Bank of India is pleased to announce the relocation of its B.R.I.A. Branch.  
Current Location: City Post Office, Amrit Nagar, Ghaziabad, UP-201002  
New Location:- Ground Floor, Purganjali Complex, J-3-4 Rakesh Marg, Ghaziabad, UP-201001  
Effective Date : 13.06.2026  
Branch will be operational from New location Dated: 15.06.2026  
We are relocating to better serve our convenient location and a more convenient location. For any queries contact us at Ph: 8076180840 (Mr. Ravinder-Branch Manager)  
We look forward to welcoming you to our new location.  
Bank of India, B.R.I.A. Branch (Bulandshahr Road Industrial Area)

